

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00313/2018

Dated Tuesday the 6th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

C.Parameswari,
W/o. D. Someswaran,
No. 10/1, CPWD Quarters,
K.K.Nagar,
Chennai 600078.Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,
rep by the Chief Controller of Explosives,
Petroleum and Explosives Safety Organization,
(formerly Department of Explosives),
Nagpur 440006.
- 2.The Joint Chief Controller of Explosives,
South Circle,
Petroleum and Explosives Safety Organization,
(formerly Department of Explosives),
Chennai 600006.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To direct the respondents to promote the applicant to the cadre of Assistant w.e.f. date of memo dated 03.08.2017 issued by the 1st respondent with all attendant benefits, and

ii. to pass such further or other orders as this Hon'ble Court may deem fit and proper.”

2. It is submitted that the applicant who is working as UDC made representations on various dates for promotion to the post of Assistant, including the latest one dated 29.01.2018. The representations are pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of her latest representation taking into account her previous representations also, within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted, a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the

respondents to consider Annexure A8 representation of the applicant dt. 29.01.2018 along with her previous representations in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
06.03.2018

SKSI